* Action Plan

2021

Action Plan for Judicial Officers of the West Bengal 2021

Preface:

Piling up of pending cases in subordinate judiciary is of great concern. Subordinate judiciary of West Bengal is continuously taking endeavour to reduce accumulated huge pendency of cases. To give edge to the endeavour a well structured planning is required to lessen the heap of pending cases. Without categorical planning, the effort will be directionless and futile. An Action-Plan leads to a particular direction to attain a specific end. It is a visual guide to help in achieving goals in an effective and timely manner. It will also aid to stay motivated and committed to object. It can boost productivity multi-fold and keep one focussed and it radically improves accountability. A well- crafted Action Plan can guide to achieve the optimum result. Thus, a need to formulate Action Plan in this regard has been felt.

Cluster:

There is diversity in number and category of pending cases in districts of West Bengal and Union Territory of Andaman & Nicobar Islands. Such multiplicity does not suggest uniform Action Plan for all the districts of the State and Union Territory. Thus, the districts of West Bengal and Union Territory are to be divided into clusters for the sake of making the Action Plan more effective. On the basis of number of cases pending in district courts, they are categorized into three groups or clusters:

Cluster 'A': (Above 85,000 cases)

9	Judgeship/District	Pending Cases
1.	Calcutta	6,05,740
	South 24 Parganas	
3.	North 24 Parganas	2,40,992
4.	Murshidabad	1,64,967
5.	Nadia	1,12,440
6.	Howrah	1,05,419
7.	Hooghly	96,361
8.	Paschim Medinipur	85,622

Cluster 'B': (40,000 to 85,000 cases)

1.	Paschim Bardhaman	80,178
2.	Purba Medinipur	84,095
3.	Jalpaiguri	.60,313
4.	Purba Bardhaman	.64,236
5.	Birbhum	.56,438
6.	Malda	40,879

Cluster 'C': (Less than 40,000 cases)

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1.	North Dinajpur	.34,386
2.	South Dinajpur	.27,668
3.	Coochbehar	31,627
4.	Purulia	27,023
5.	Bankura	.32,931
6.	Jhargram	2,472
7.	Darjeeling	29,465
8.	Kalimpong	1,169
9.	Andaman & Nicobar Islands	.4,054

Plan:

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There shall be no targets for the Courts of the Chief Judge, City Civil Court, the Chief Judge, City Sessions Court, the Chief Judge Small Cause Court and the District & Sessions Judges. However, the Chief Judge, City Civil Court, the Chief Judge, City Sessions Court, the Chief Judge Small Cause Court and the District & Sessions Judges shall make effective supervision to get oldest pending cases in their Judgeship or Sessions Division, as the case may be, disposed of.

Chief Judicial Magistrates/Additional Chief Judicial Magistrates normally have to take up police remand files/bail matters in the second half of the Court Hour. They have to perform the administrative works also. So, the Chief Judicial Magistrates/ Additional Chief Judicial Magistrates are kept outside the purview of the target. But they shall assist the concerned District Judges to identify the targeted old criminal cases pending before the Judicial Magistrates as per the Action Plan.

The quantum of target of the Judicial Officers of Cluster 'A' districts has been fixed considering total number of cases to be disposed of by them to secure 'Very Good' remarks regarding quantity of disposal mentioned in the ACR Norms.

As pendency of cases in Cluster 'B' districts are less than Cluster 'A' districts, the total targeted cases should be lesser than that of Cluster 'A'. Similarly, due to lesser number of pending cases in Cluster 'C' districts than that of Cluster 'B' districts, the total targeted cases for Cluster 'C' will be lesser than that of Cluster 'B' districts.

Cluster 'A' Districts

Sl. No.	Courts	ca u	ases a nder A	Proposed for disposal of old nd cases of specified categories Action Plan 2021 to be disposed of 1.12.2021.
1.	Additional District	&	i)	Pending cases instituted upto 01.01.2014;
	Sessions Judges		ii)	Cases under the Prevention of Corruption Act, 1988 more than three years old;
			iii)	Cases under the POCSO Act be disposed of within two years from the date of presentation of challan/chargesheet;
			iv)	Cases under the NDPS Act, 1985 of more than three years old;
			v)	Heinous crime cases against women be disposed of within two years of framing of charge;
			vi)	Pending cases in which the accused is in custody for a period of more than two years;
			vii)	Motor Accident Claim of Death Cases for more than three years old;
			viii) ix)	20 oldest Matrimonial Suits; 10 oldest Execution Cases.
		le	ss tha	the total of above said categories is n 100 then oldest civil and criminal esides above categories be taken for
		di (ii	isposal ncludii	so as to make the total of 100 cases ng 10 oldest execution petitions) for
		Ir 10	00, the	the total of said categories exceeds en the oldest 90 cases and 10 oldest on petitions be taken for disposal.

2.	Civil Judges	i)	60 oldest suits/appeals;
	(Senior	ii)	20 oldest execution petitions.
	Division)	/	20 oracov execution positions.
3.	Civil Judge	i)	60 oldest suits;
	(Junior	ii)	20 oldest execution petitions.
	Division)	'	F 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2 2
4.	Judicial	i)	Pending cases instituted upto
	Magistrates		01.01.2014;
		ii)	Cases under section 138 of the N.I.
			Act instituted upto the year 2015;
		iii)	Pending cases in which the accused
			is in custody for a period of more
			than six months;
		iv)	20 oldest Execution Cases.
		_	
			the total of above said categories is
		_	an 150 then oldest criminal cases
			above categories be taken for disposal
			make the total of 150 cases (including st execution petitions) for disposal.
			the total of said categories exceeds
			n the oldest 130 cases and 20 oldest
		Į.	on petitions be taken for disposal.
	1		P
5.	Civil Judge-	i)	Pending cases instituted upto
	cum-Judicial		01.01.2014;
	Magistrates	ii)	Cases under section 138 of the N.I.
			Act instituted upto the year 2015;
		iii)	Pending cases in which the accused
		•	is in custody for a period of more than six months;
		iv)	20 oldest Execution Cases.
		10)	20 oldest Execution Cases.
		In case	the total of above said categories is
			in 125 then oldest civil and criminal
	•	cases b	esides above categories be taken for
		disposal	so as to make the total of 125 cases
		(includi	ng 20 oldest execution petitions) for
		disposal	
		1	the total of said categories exceeds
			n the oldest 105 cases and 20 oldest
		execution	on petitions be taken for disposal.
6.	Juvenile	50 oldes	st inquiries.
υ.	Justice	50 ordes	ou myanico.
	Boards having		·
	more than 100		
	cases		
7.	Juvenile	Inquirie	es of more than one year old from the
	Justice	date of	filing of the report.
	Boards having		
	less than 100		
	inquiries		

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8.	CBI Courts	10 oldest cases
9.	Judge, City Civil Court, Calcutta.	50 oldest cases and 25 execution petitions.
10.	Judge, City Sessions Court, Calcutta.	50 oldest cases.
11.	Judge PSC Court, Calcutta.	50 oldest cases and 20 execution petitions.

Cluster 'B' Districts

Sl. No.	Courts	Target Proposed for disposal of ol				
		cases and cases of specified categories				
		under Action Plan 2021 to be disposed of				
		up to 31.12.2021.				
1.	Additional	i) Pending cases instituted upto				
	District &	01.01.2014;				
	Sessions	ii) Cases under the Prevention of				
	Judges	Corruption Act, 1988 more than				
		three years old;				
		iii) Cases under the POCSO Act be				
		disposed of within two years from				
		the date of presentation of challan/				
		chargesheet;				
		iv) Cases under the NDPS Act, 1985 of				
		more than three years old;				
		v) Heinous crime cases against women				
		be disposed of within two years of				
		framing of charge;				
		vi) Pending cases in which the accused				
		is in custody for a period of more				
		than two years;				
		vii) Motor Accident Claim of Death				
		Cases for more than three years old;				
		viii) 20 oldest Matrimonial Suits;				
		ix) 10 oldest Execution Cases.				
		In case the total of above said categories is				
		less than 75 then oldest civil and criminal				
		cases besides above categories be taken for				
		disposal so as to make the total of 75 cases				
		(including 10 oldest execution petitions) for				
		disposal.				
		In case the total of said categories exceeds 75,				
		then the oldest 65 cases and 10 oldest				
		execution petitions be taken for disposal.				
2.	Civil Judges					
	(Senior	ii) 20 oldest execution petitions.				
	Division)					

3.	Civil Judge	i) 40 oldest suits;
	(Junior	ii) 20 oldest execution petitions.
	Division)	25 ordest execution petitions.
4.	Judicial Magistrates	i) Pending cases instituted upto 01.01.2014;
		ii) Cases under section 138 of the N.I. Act instituted upto the year 2015;
		iii) Pending cases in which the accused is in custody for a period of more than six months;
		iv) 15 oldest Execution Cases.
		In case the total of above said categories is less than 125 then oldest criminal cases besides above categories be taken for disposal so as to make the total of 125 cases (including 15 oldest execution petitions) for disposal. In case the total of said categories exceeds 125 then the oldest 110 cases and 15 oldest execution petitions be taken for disposal.
5.	Civil Judge-	i) Pending cases instituted upto
	cum-Judicial Magistrates	ii) Cases under section 138 of the N.I. Act instituted upto the year 2015;
		iii) Pending cases in which the accused is in custody for a period of more than six months; iv) 15 oldest Execution Cases.
		In case the total of above said categories is less than 100 then oldest civil and criminal cases besides above categories be taken for disposal so as to make the total of 100 cases (including 15 oldest execution petitions) for disposal
		disposal. In case the total of said categories exceeds 100 then the oldest 85 cases and 15 oldest execution petitions be taken for disposal.
6.	Juvenile Justice	30 oldest inquiries.
	Boards having more than 100 cases	
7.	Juvenile Justice	Inquiries of more than one year old from the date of filing of the report.
	Boards having	uate of ming of the report.
	less than 100	
	inquiries	
8.	CBI Courts	08 oldest cases

Cluster 'C' Districts

Sl. No.	Courts	Target	Proposed for disposel of old
~ I. (O.	Ourts	cases	Proposed for disposal of old and cases of specified
		1	
			ries under Action Plan 2021
		to be d	isposed of up to 31.12.2021.
1.	Additional	i)	Pending cases instituted upto
	District &		01.01.2014;
	Sessions	ii)	Cases under the Prevention of
	Judges		Corruption Act, 1988 more
	3 ta tag 0 5		than three years old;
		:::\	- · · · · · · · · · · · · · · · · · · ·
		iii)	Cases under the POCSO Act be
			disposed of within two years
			from the date of presentation of
			challan/ chargesheet;
		iv)	Cases under the NDPS Act,
			1985 of more than three years
			old;
		v)	Heinous crime cases against
			women be disposed of within
			two years of framing of charge;
		vi)	Pending cases in which the
		'-'	accused is in custody for a
			period of more than two years;
		vii)	Motor Accident Claim of Death
			Cases for more than three
			years old;
		viii)	· 1
		ix)	10 oldest Execution Cases.
		In ango	the total of above said categories
		1	_
]	than 50 then oldest civil and
		1	l cases besides above categories
		f	n for disposal so as to make the
			f 50 cases (including 10 oldest
		execution	on petitions) for disposal.
		In case	e the total of said categories
		exceeds	50, then the oldest 40 cases and
		10 olde	st execution petitions be taken
		for disp	_
2.	Civil Judges	i)	30 oldest suits/appeals;
_·	(Senior	ii)	10 oldest execution petitions.
	Division)		*
3.	Civil Judge	i)	30 oldest suits;
	(Junior	ii)	10 oldest execution petitions.
	Division)	<u> </u>	_
4.	Judicial	i)	Pending cases instituted upto
~-	Magistrates		01.01.2014;
		ii)	Cases under section 138 of the
			N.I. Act instituted upto the
			year 2014;
		iii)	Pending cases in which the
		111)	accused is in custody for a
AND A STATE OF THE PARTY OF THE			period of more than six

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months: 10 oldest Execution Cases. iv) In case the total of above said categories is less than 75 then oldest criminal cases besides above categories be taken for disposal so as to make the total of 75 cases (including 10 oldest execution petitions) for disposal. In case the total of said categories exceeds 75 then the oldest 65 cases and 10 oldest execution petitions be taken for disposal. 5. Civil Judge-Pending cases instituted upto i) cum-Judicial 01.01.2014; **Magistrates** Cases under section 138 of the ii) N.I. Act instituted upto the year 2015; Pending cases in which the iii) accused is in custody for a ofmore than period six months: 10 oldest Execution Cases. iv) In case the total of above said categories is less than 60 then oldest civil and criminal cases besides above categories be taken for disposal so as to make the total of 60 cases (including 10 oldest execution petitions) for disposal. In case the total of said categories exceeds 60 then the oldest 50 cases and 10 oldest execution petitions be taken for disposal. Juvenile 6. 50 oldest inquiries. **Justice Boards** having more than 100 cases 40 Oldest cases including 10 oldest **Family Court** 7. execution petitions. Inquiries of more than one year old from Juvenile 8. the date of filing of the report. Justice **Boards** less having 100 than inquiries 06 oldest cases **CBI Courts**

Action Plan for POCSO Courts, having no other cases.

Sl. No.	Courts	Target Proposed for disposal of old cases and cases of specified categories under Action Plan 2021 to be disposed of up to 31.12.2021.		
1.	POCSO Courts (Exclusive)	i) Pending cases wherein charge-sheets/challans were submitted by 01.01.2018;		
		ii) Pending cases in which the accused is in custody for a period of more than one year after submission of charge-sheet/challan;		
		In case the total of above said categories is less than 100, then oldest cases besides above categories be taken for disposal so as to make the total of 100 cases for disposal. In case the total of said categories exceeds 100, then the 100 oldest cases be taken up for disposal.		

Action Plan for Fast Track Courts

Cluster 'A':

District	Pending Cases
1. North 24 Parganas	15,055
2. South 24 Parganas	12,446
3. Mursidabad	4982
4. Nadia	3520
5. Purba Medinipur	3353
6. Jalpaiguri	3301
Cluster 'B':	
1. Purba Bardhaman	2635
2. Howrah	$\boldsymbol{2506}$
3. Uttar Dinajpur	2163
4. Paschim Bardhaman	1583
5. Hooghly	1395
6. Malda	1052
7. Paschim Medinipur	1006
Cluster 'C':	
1. Darjeeling	804
2. Birbhum	763

3. Calcutta	551
4. Dakshin Dinajpur	426
5. Purulia	398
6. Bankura	279
7. Coochbehar	156

Cluster 'A' Districts for Fast Track Courts

Sl. No.	Courts	Target Proposed for disposal of old cases and cases of specified categories under Action Plan 2021 to be disposed of up to					
	31.12.2021.						
1.	Additional &	i) Pending cases instituted upto 01.01.2017;					
	Sessions Judges, Fast Track Courts.	ii) Pending cases in which the accused is in custody for a period of more than one year; iii) 10 oldest Execution Cases.					
		In case the total of above said categories is less than 80 then oldest civil and criminal cases besides above categories be taken for disposal so as to make the total of 80 cases (including 10 oldest execution petitions) for disposal. In case the total of said categories exceeds 80 then the oldest 70 cases and 10 oldest execution petitions be taken for disposal.					

Cluster 'B' Districts for Fast Track Courts

Sl. No.	Courts	Target Proposed for disposal of old cases and cases of specified categories under Action Plan 2021 to be disposed of up to 31.12.2021.				
1.	Additional District & Sessions Judges, Fast Track	 i) Pending cases instituted upto 01.01.2017; ii) Pending cases in which the accused is in custody for a period of more than one 				
	Courts.	year; iii) 10 oldest Execution Cases. In case the total of above said categories is less than 70 then oldest civil and criminal cases besides above categories be taken for disposal so				
		as to make the total of 70 cases (including 10 oldest execution petitions) for disposal. In case the total of said categories exceeds 70 then the oldest 60 cases and 10 oldest execution petitions be taken for disposal.				

Cluster 'C' Districts for Fast Track Courts

Sl. No.	Courts	Target Proposed for disposal of old cases and cases of specified categories under Action Plan 2021 to be disposed of up to 31.12.2021.
1.	Additional District & Sessions Judges, Fast Track Courts.	i) Pending cases instituted upto 01.01.2017; ii) Pending cases in which the accused is in custody for a period of more than one year; iii) 10 oldest Execution Cases. In case the total of above said categories is less than 60 then oldest civil and criminal cases
		besides above categories be taken for disposal so as to make the total of 60 cases (including 10 oldest execution petitions) for disposal. In case the total of said categories exceeds 60 then the oldest 50 cases and 10 oldest execution petitions be taken up for disposal.

Guidelines:

- a) Pendency of targeted cases as mentioned above be taken as on 01.01.2021 and the cases disposed of since that day falling in the targeted cases be included in the disposal list. The Action Plan is prepared for a calendar year.
- b) Stayed cases are not to be included in the list. In case the stay is vacated during the currency of Action Plan then the same be included in the list of Action plan cases.
- c) The Chief Judges or the District & Sessions Judges, as the case may be, shall, in consultation with Hon'ble Judge-in-charge, distribute and allocate the cases targeted under Action Plan 2021 equally amongst the Judicial Officers to ensure that the oldest cases in the Sessions Division are properly targeted and they shall manage the work by using their administrative skills.

- d) The Chief Judges or the District & Sessions Judge, as the case may be, shall ensure uploading of the Court wise list of cases identified under Action Plan 2021 along with stage of cases on the website of the Sessions Division within one week from the date of receipt of the communication from this Court and also updating of the status of such cases on monthly basis latest by 10th of every month. The Chief Judge or the District and Sessions Judge, as the case may be, shall ensure that the list of Action Plan cases is not change except under his orders.
- e) In case any officer proceeds on long leave, resigns or is transferred during period from 01.01.2021 to 31.12.2021 and no substitute is provided in place of Officer or in the event of amalgamation or withdrawal of a Court, the Chief Judge or the District & Sessions Judge, as the case may be, shall transfer the pending cases instituted upto the year 2014 or 2017 or 2018, as the case may be, pending in such Court equally amongst all other judicial officers and exclude the rest of the pending targeted cases of the said Officer and the lists of Action Plan cases of such transferee Court(s) shall be modified in proportion accordingly.
- f) In case an additional Judicial officer joins in a vacant court during the currency of Action Plan, then the Chief Judge or the District & Sessions Judge, as the case may be, shall fix the proportionate target under Action Plan for the said Officer in consultation with the Hon'ble Judge-in-charge from other oldest cases out of the remaining cases not included in the Action Plan 2021 earlier and the target for the Judgeship or Sessions Division be also modified accordingly.
- g) The Court shall ensure that reasonable opportunity must be given to the parties before passing any adverse order of closing evidence etc.

h) The Chief Judges or the District & Sessions Judge shall submit the Court wise figures of disposal of targeted cases selected under Action Plan 2021 in the following format to this Court on monthly basis on or before 10th of every month for placing the same before Hon'ble Judge-in-charge of the concerned Sessions Division.

Stateme	ent show	ing di	sposal of	targeted	cases	under	Action
plan	2021	in	Sessions	Divisi	on	for	month
of							

Nature	Number of	Cases	Cases	Disposal	Balance	Percentage of		
of cases	cases	included	Excluded	upto the	at the	disposal upto		
targeted	identified			end of	end of	the end of the		
(category	as on			the	the	month		
wise)	01.01.2021			month	month			
Name of the officer with designation								
AT 14 (1974) AND 18 (1974) AND 18 (1974)								

- i) The disposal of Action plan cases be taken into consideration at the time of recording of Annual Confidential Report of the Judicial Officers. The Chief Judge or the District and Sessions Judge shall also consider the disposal of action plan cases while writing his remarks in Part-II of the ACR Booklet of the Judicial Officers.
- j) Under extreme circumstances, the target identified under Action Plan 2021 may be modified/ excluded by the Chief Judge or the District & Sessions Judge in consultation with Hon'ble Judge-incharge of the concerned Sessions Division.
- k) The Chief Judge, City Sessions Court and the District Judge, Andaman & Nicobar Islands are the designated Principal Court of NIA cases. As the Chief Judge and the District Judge are kept away from the Action Plan, no target has been fixed for Principal

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NIA Court. Other NIA Courts have very low number of pending cases and as such no target was fixed for them.

- l) There is no exclusive special court to try the cases of the Prevention of Corruption Act, Crime against Women and the S.C & S.T (Prevention of Atrocities), Act, 1989, the Electricity Act, the Motor Accident Claim Cases. Some courts of Additional District & Sessions Judges have been designated to try those cases along with other cases. There is no exclusive Court to try matrimonial cases manned by in service officers in West Bengal.
- m) All cases/applications wherein interim orders have been passed to be decided within one month of the passing of interim orders.
- n) Bail applications to be decided normally within a week in terms of direction of the Hon'ble Supreme Court in Hussain and Another versus Union of India (2017) 5 SCC 702.